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MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 29th December, 2011

G.S.R. 913(E).—In exercise of the powers conferred by clause (a) of sub-section (1) of Section 642 read with sub-section (1) of Section 210A and sub-section (3C) of Section 211 of the Companies Act, 1956 (1 of 1956), the Central Government in consultation with the National Advisory Committee on Accounting Standards, hereby makes the following amendment in the Companies (Accounting Standards) Rules, 2006, hereinafter called the said rules, namely:—

1. (1) These rules may be called the Companies (Accounting Standards) Amendment Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the said rules, in the Annexure under the heading "B. Accounting Standard", in the sub-heading "Accounting Standard (AS) 11" relating to “The Effects of Changes in Foreign Exchange Rates”, in paragraph 46 for the words and figures “46. In respect of accounting periods
commencing on or after 7th December, 2006 and ending on or before 31st March, 2012, the following shall be substituted, namely:—

"46. In respect of accounting periods commencing on or after 7th December, 2006 and ending on or before 31st March, 2020."

[F. No. 17/133/2008-CL-V]

RENUKA KUMAR, Jt. Secy.

**Foot Note.—** The principal regulations were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide G.S.R. 739(E), dated the 7th December, 2006 and amended vide notification number G.S.R. 212(E), dated the 27th March, 2008 and subsequently amended by No. G.S.R. 225(E), dated the 31st March, 2009 and No. G.S.R. 378(E), dated the 11th May, 2011.